की कार्प जो है वह सदन के पटल पर रखी गई है।

THE PRIME MINISTER (SHRI RAJIV GANDHI): I entirely agree with the Member that something needs to be done and I myself have recommended earlier the steps that he has recommended. I was told initially that we may not be able to bring in any amendment because it does not come under our jurisdiction. But I have asked the Law Ministry to look into it further and they have not come back to me yet.

श्री प्रमोद महाजन: समापित महोदय,
मैं प्रधान मंत्र ज'को बहुत बहुत धन्यवाद
देता हं। मैं चाहता हं वे इसे जल्द से
संविधान में स्थान देने क' कोशिश करें।
उस के साथ हं इस व्यवस्था से जिला
नियोजन क' इस में बात है वित्त मन्त्र' जो
भा बैठे हैं मैं पूछना चाहता हूं कि क्या
जिला नियोजन क' व्यवस्था की इस
सिफारिश को सरकार स्वीकार करेगी?

श्री सुखराम : ग्रभी इस बात को कहना प्रिमेच्योर होगा क्योंकि जैसे मैंने कहा कि जब सब स्टेट गवनैमेंट्स की सिफारिश या जाएगी यानी उनके रियेक्शन के याने के बाद ही फैतला लिया जाएगा?

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUES TIONS

Irrigation projects violating forest (Conservation) Act, 1980

147. SHRI RAMKRISHNA MAZUMDER-SHRI CHITTA BASU:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that there are about 490 irrigation projects in Madhya Pradesh, which violate the provisions of the Forest (Conservation) Act, 1980; and

(b) if so, what steps have been are proposed to be taken by Government in that regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL): (a) Violations of the Forest (Conservation) Act, 1980 have come to notice of the Central Government in 12 irrigation projects in Madhya Pradesh.

(b) The Central Government have communicated to all the State and Union Territory Governments that diversion of forest land will not be approved in regard to projects in which the provisions of the Forest (Conservation) Act, 1980 have been violated. Diversion of forest lands in regard to 9 irrigation projects in Madhya Pradesh involving violation of the Forest (Conservatoin) Act, 1980 has not been approved.

Pollution from major cement factories

•148. SHRI HARVENDRA SINGH HANSPAL: SHRI D. B. CHANDRA GOWDA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that the Central Pollution Control Board had recently held discussions with the authorities of major cement manufacturing units of the country to effectively control air pollution from the cement factories;
- (b) if so, the details of the discussions held; and
- (c) what steps have been taken to control pollution from the cement factories?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL): (a) Yes, Sir.

(b) The discussions related to the existing status and possible measures for air pollution control in cement manufacturing units.

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- (c) The steps taken to control pollution from the cement factories include:
 - -Emission limits for cement manufacturing units have been prescribed;
 - —A time bound programme for installation of effective air pollution control equipment (electrostatic precipitator) has been evolved; and
 - —The units have been directed to instal chimneys of at least 30 metres height for dispersion of pollutants.

Improvements in postal services

- ♦149. SHRI CHIMANBHAI MEH-TA: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) what was the total strength of postal delivery personnel in 1983, 1984. 1985 and 1986 so far:
- (b) what was the volume of postal traffic handled by them during the same period;

- (c) whether it is a fact that the post offices are not having adequate staff to cope with the increased postal traffic and volume of work in a majority of post offices; if so, what steps are being contemplated to improve the postal services:
- (d) if the answer to part (c) above be in the negative, what are the reasons for deterioration in postal services, particularly the delayed deliveries; and
- (e) whether Government are considering to provide mopeds or other two wheeler vehicles to the postal delivery staff to enable them to render prompt and effective service; if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SANTOSH MOHAN DEV): (a) and (b) The total strength of the delivery personnel (Postmen and extra Departmental Delivery Agents) and the volume of main handled during these years was as under:-

	Year	No. of Personnel	Traffic handled	
	1983.	1,39,500	1085 crores	
	1984.	1,42,100	1138	
enel I	1985.	1,43,300	1198	
	1986.	1,41,600	1211	

(c) No, Sir. Generally there is no shortage of delivery staff in post offices. As may be seen from the figures of 1983, 1984 and 1985, additional delivery staff have been provided to meet the increased volume mail. However, in 1986, matching provision could not be made due to the existing ban orders on creation of posts Now, orders relaxing the ban. to the extent of creation of posts arising due to promotion, retirement, death, resignation dismissal/ removal or deputation etc. have been issued, and the position is expected to improve.

- (d) Delay in delivery of mails does not generally occur due to shortage of delivery
- (e) There is no proposal for providing mopeds or any other fast mode of conveyance to the postal staff. However, bicycles are already in use by some of the delivery staff.

गैर-हिन्दी भाषी क्षेत्रों में प्रादेशिक समाचारों का हिन्दी में प्रसारण

*150. डा॰ रत्नाकर पाण्डेय : क्या सुचना ग्रीर प्रसारण मंत्र: